

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.41
C.P.No.75/BB/2021

IN THE MATTER OF:

M/s. Kirloskar AAF Ltd.

... Petitioner

Order under Section 66 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Akshay G
For the ROC/RD : Shri Hemanth Rao

ORDER

1. Heard the Ld. Counsel for the Petitioner and the Respondent.
2. Ld. Counsel for the ROC/RD requests further time to file supplementary report pursuant to order dated 25.01.2024. Therefore he is permitted to file the same within a period of two weeks and thereafter, one week for the Petitioner to file response if any.
3. List the case on **20.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)